

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO./139/92
~~EX-ANNO~~

DATE OF DECISION : 23/03/2000

Jaipal Hemant

Petitioner

Mr.K.K.Shah

Advocate for the Petitioner [s]

Versus

Union of India & ors.

Respondent

Mr.R.M.Vin

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. A.S.Sanghavi : Member (J)

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

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Jaipal Hemant
Son of Thomas Parmar,
Railway Quarter No: 141/B,
Bhavnagar Para.

Applicant

(Advocate : Mr.K.K.Shah)

VERSUS

1. Union of India,
Through the General Manager,
Western Railway,
Head Quarter Office,
Churchgate,
Bombay : 400 020.

2. The Divisional Rly. Manager,
Bhavnagar Division
Western Railway,
Bhavnagar Para: 364 003.

3. The Divl Commercial Supdt.,
Bhavnagar Division,
Western Railway,
Bhavnagar para.

Respondents

(Advocate : Mr.R.M.Vin)

ORAL ORDER
O.A./139/92

DATE : 23.3.2000

Per : Hon'ble Shri A.S.Sanghavi : Member (J)

Mr.K.K.Shah learned advocate for the applicant has filed a

~~sick~~ leave note today. He had stated earlier that he will positively
argue the matter today. However, he is not present and his ~~sick~~ leave
note is rejected. O.A is dismissed for default. No order as to
costs.

A.S.Sanghavi
(A.S.Sanghavi)
Member (J)